

Soviet Union along side the official Indian Delegation.

(b) whether the above arrangement had the approval of the Government of India conformed to accepted diplomatic norms and practices;

(c) whether Shri Dange in his speech said something which was against the policy of Government of India; and

(d) if so, the reaction of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The celebrations in Moscow were organised jointly by the Central Committee of the Communist Party of the Soviet Union, the Presidium of the Supreme Soviet of the USSR and the Council of Ministers of the USSR and invitations were issued jointly by them. The Government of India saw no objection to this

(c) and (d). Leaders of Political parties in India are free to express their views and it is not the practice of Government to comment on such personal views expressed by them.

**Losses due to Power Shortage in Industrial Sector**

1600. SHRI KRISHNA CHANDRA HALDER: Will the Minister of LABOUR AND REHABILITATION be pleased to state the total number of man-days lost in the industrial sector due to the power shortage in the year 1972 and in the month of January, 1973?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): The information is being collected.

12.38 hrs.

**PAPERS LAY ON THE TABLE**

Twenty-second Report of U.P.S.C. Memorandum, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS

(SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:

(i) Twenty-second Report of the Union Public Service Commission for the period 1st April, 1971 to 31st March, 1972.

(ii) Memorandum explaining the reasons for non-acceptance by Government of the commission's advice in certain cases referred to the above Report

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.

[Placed in Library See No LT-4317/73]

**REVIEW AND ANNUAL REPORT OF TUNGAHADRRA STEEL PRODUCTS LTD.**

भारी उद्योग मंत्रालय से उप-मंत्री (श्री सिद्धेश्वर प्रसाद) मैं कम्पनी अधिनियम, 1956 की धारा 619 क की उप-धारा (1) के अर्न्तगत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ—

(1) तुंगभद्रा स्टील प्रोडक्ट्स लिमिटेड के वर्ष 1971-72 सम्बन्धी कार्यकरण की सरकार द्वारा समीक्षा।

(2) तुंगभद्रा स्टील प्रोडक्ट्स लिमिटेड का वर्ष 1971-72 सम्बन्धी वार्षिक प्रतिवेदन तथा लेखा प्ररीक्षित लेखे और उन पर नियन्त्रक और महा लेखापरीक्षक की टिपणिया।

[Placed in Library. See No. LT-4318/73]